

(c) whether Government are aware that North Korea exports to Communist China several items imported from India ; and

(d) if so, whether North Korea has been approached in this matter ?

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) : (a) and (b). A statement is placed on the Table of the House. [*Placed in Library. See No. LT-303/69.*]

(c) No. case of re-export of any Indian commodity by DPRK to China has come to the notice of the Government of India. Under the trade and payment arrangements concluded on 9th December, 1968, the commodities exchanged between the two parties are for consumption in their respective countries and are not to be re-exported.

(d) Does not arise.

Indo-Ceylon Economic Co-operation

- *450. SHRI P. C. ADICHAN :
SHRI SHIVA CHANDRA
JHA :
SHRI INDRAJIT GUPTA :
SHRI K. M. MADHUKAR :
SHRI DEVEN SEN :
SHRI SRADHAKAR
SUPAKAR :
SHRI B. K. DASCHOW-
DHURY :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether the question of evolving a common market between India and Ceylon was discussed at the meeting of the Joint Committee on Economic Co-operation held in January this year in Colombo ;

(b) if so, the outcome thereof ;

(c) the precise structure of the Common Market as envisaged in the proposal ;

(d) other subjects discussed in the meeting ; and

(e) the decisions arrived at ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) The question of evolving a Common Market between India and

Ceylon, as such, was not discussed at the first meeting of the Indo-Ceylon Joint Committee on Economic Co-operation held in Colombo in January, 1969.

(b) and (c). Do not arise.

(d) and (e). The subjects discussed and decisions taken at the meeting of the Joint Committee, are indicated in the Communique issued after the talks. A copy of the Communique is placed on the Table of the House. [*Placed in Library. See No. LT-304/69.*]

वाणिज्य मंत्रालय द्वारा नियुक्त किये गये
आयोगों, अध्ययन दलों आदि के प्रतिवेदन

2650. श्री. भारत सिंह चौहान : क्या
वैदेशिक व्यापार तथा पूति मंत्री यह बताने की
कृपा करेंगे कि उनके मंत्रालय, अधीनस्थ
संस्थाओं तथा संगठनों से सम्बन्धित सभी प्रकार
के आयोगों, अध्ययन दलों, अध्ययन ग्रुपों तथा
समितियों द्वारा गत तीन वर्षों में प्रकाशित तथा
प्रस्तुत प्रतिवेदनों (सिफारिशों आदि) के नाम,
प्रकाशन तिथि, भाषा, मूल्य तथा उनकी उप-
लब्धता की स्थिति क्या है ?

वैदेशिक व्यापार तथा पूति मंत्रालय में
उपमन्त्री (श्री चौधरी राम सेवक) : जानकारी
एकत्र की जा रही है और सभा-पटल पर रख
दी जायेगी ।

Promotion of Handicrafts Industry in Gujarat

2651, SHRI NARENDRA SINGH MAHIDA : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether there is any scheme for promotion of the handicrafts industry in Gujarat during the current year;

(b) if so, the details thereof, indicating its lay-out and the assistance granted by Government for the purpose and the item-wise annual production of handicrafts industry in Gujarat;

(c) whether any scheme for promotion of handicrafts industry in Gujarat during the Fourth Five Year Plan has been submitted by the Gujarat Government; and

(d) if so, the broad details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : (a) Yes, Sir.

(b) A statement showing the details of the schemes for promotion of the Handicrafts Industry in Gujarat, indicating its lay-out and the assistance granted by Government, is given in Annexure I laid on the Table of the House [*Placed in Library*]. See No. LT—305/69. The item-wise annual production of handicrafts in Gujarat is not available.

(c) Yes, Sir.

(d) The broad details of the Scheme are annexed (Annexure II).

Acquisition of Property of Zanzibar Indians

2652. SHRI BABURAO PATEL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the total value of assets by way of immovable properties of Indians living in Zanzibar acquired by the Government of Tanzania since 1964;

(b) whether any compensation has been offered to the Indians for seizing their Properties and if so, the amount offered;

(c) whether there have been more for feitures of property during the last two years; and

(d) the steps taken by Government to help the dispossessed Indians ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : (a)

It is a very difficult to ascertain the exact value of immovable property of persons of Indian origin which has been confiscated by the authorities in Zanzibar since 1964. It is, however, estimated that these persons had even sometime back suffered a loss to the extent of about 10 crores of rupees in the process. Almost all such persons are holders of British passports.

(b) These properties have been confiscated in terms of a Presidential Decree issued by the Zanzibar Government in March, 1964. No compensation has been paid to the owners.

(c) Yes, Sir.

(d) The Government of India have taken up this matter with the Government of Zanzibar on several occasions.

It may be stated here that the repatriates entering India from the Island are allowed to avail themselves of all concessions granted by the Government of India under the liberalised Transfer of Residence Rules to enable them to set up their homes all over again and to earn a livelihood in India.

Indian Traders Affected by the Policy of "Kenyanisation"

2653. SHRI BABURAO PATEL :
SHRI OM PRAKASH TYAGI :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indian traders and their total investment affected by the latest "Kenyanisation" orders canceling trading licenses of Indians in Kenya;

(b) the salient features of the Trade Licensing Bill of Kenya, which came into force, on the 1st January 1960, with the categories of basic goods in which trade by Indians is banned and with names of areas where banned;

(c) whether it is a fact that the Kenya delegate to Commonwealth Conference categorically stated that Kenya Government had no intention at all of going back on its policy of withholding work, trade and residence permits to Indians; and

(d) the reasons why we do not openly announce a "Come Back Home" policy to all Indians overseas seeing that their small number would not make much difference to the 500-million citizens and their million problems already with us ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : (a) Precise information about the number and investment of Indian traders in Kenya is not available.

(b) The salient features of the Trade Licensing Bill of Kenya which came into force on 1st April, '68, are :

(i) that all business should be licensed;

(ii) that as far as possible only Kenya citizens should be permitted to engage in business outside the urban areas; and

(iii) that trading in specified commodities should, as far as practicable, be restricted to the citizens of that country alone.